

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The information is being collected and will be laid on the Table of the House.

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Demands of Syndicate Bank Officers

[English]

2799. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the agitation by the Syndicate Bank Officers' Association;

(b) if so, what are their grievances; and

(c) the steps Government have taken to meet these demands?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) and (c) The Syndicate Bank Officers' Association is reported to have made various demands such as promotions, quarters, newspapers, entertainment allowance, furniture loans, conveyance allowance, enhancement of rent, etc. all involving considerable financial outlay. While the management of the bank is prepared to examine the demands of the Association keeping in view the financial position of the bank, the latter insists on the immediate acceptance of their demands by the former. Meanwhile some writ petitions have also been filed in the High Court of Bombay and the matter is subjudice.

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Customer Grievances Cells in LIC and GIC

2800. SHRI BABANRAO DHAKNE: Will the Minister of FINANCE be pleased to state:

(a) whether, to improve the customer service in both LIC and GIC, grievance cells have been set up at Headquarters, Regional, Zonal and Divisional Offices; and

(b) if so, the total number of complaints received and how many grievances have been investigated and disposed of during last three years and current year, so far?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) The information is being collected and will be placed on the Table of the House.

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Foreign Debt

2801. SHRI NATHU SINGH: Will the Minister of FINANCE be pleased to state:

(a) the details of the latest debt position, both internal and external, of Government of India;

(b) the details of the per capita debt at the end of 1960, 1970, 1980 and 1989;

(c) whether India is drifting towards debt trap; and

(d) if so, the measures taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) A Statement is given below.

(b) The per capita debt of the Central Government, both internal and external debt taken together is as follows:

Year	(Per capita debt in Rs.)
1960-61	146
1970-71	334
1980-81	964
1988-89	3357

(c) and (d) No Sir. Government has nevertheless taken measures to maximise revenue receipts and contain expenditure growth so as to minimise the dependence on borrowed funds for financing expenditure. The level of country's external debt and the likely burden of its servicing are constantly kept in view to ensure that they remain within prudent limits. To reduce the dependence on exter-

nal financing a number of steps have been taken to boost export and increase invisible earnings, contain imports, and improve disbursements of committed aid/loans.

STATEMENT

The External debt and Internal debt, with broad details, outstanding at the end of 1989-90 are as follows:

	(Rs. in crores)
	<i>Outstanding at the end of 1989-90</i>
I. External debt (at the prevailing Exchange rate)	80132 (Provisional)
II. Internal debt of which :	238096 (RE)
Market Loans	62561
Treasury Bills	60927
Small Savings	40583
Provident Fund	9350
Deposits, etc.	64675

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Enforcement of Economic Laws

2802. SHRI SHANTARAM POT-
DUKHE: Will the Minister of FIN-
ANCE be pleased to state:

(a) whether Government have decided to create an apex coordinating body for the agencies involved in the enforcement of economic laws;

(b) if so, its composition and functions;

(c) how it is expected to be an improvement over the present set-up; and

(d) how far it would go in the nabbing of economic offenders and do away with the present protracted litigation involved?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The Government have decided to constitute an Economic Intelligence Council to facilitate co-ordination amongst the enforcement agencies dealing with economic offences. The Council will be headed by the Director General, Central Economic Intelligence